DELHI LEGISLATIVE ASSEMBLY

BULLETIN P.RT - II (GENERAL INFORMATION RELATING TO LEGISLATIVE & OTHER MATTERS) Dated, the 28th Feb., 1995, No.152

Commencement of Sixth Session of the First Legislative Assembly of the National Capital Territory of Delhi.

Members are informed that the Sixth Session of the First Legislative Assembly of the Mational Capital Territory of Delhi will commence on Honday, the 20th March, 1995 at 11.00 hours in the Assembly Hall, Old Secretariat, Delhi.

Allotment of days for the transaction (2) of business during the Sixth Session.

The sittings of the Legislative Assembly for the transaction of Government business have been fixed provisionally for 20, 21, 22, 23, 24, 27, 28, 29, 30, 31 March, 95 3, 4, 5, 6, 7, 10, 11, 12, 17 and 18 April, 95.

The provisional calender of sittings is annexed herewith.

Time of sitting of Legislative Assembly. (3)

Until the Speaker otherwise directs, Legislative Assembly will, on days when there are sittings, sit from 2.00 PM and will continue upto 6.00 PM or till such time the sitting of the House is extended.

Allotment of days for answering questions (4). during the Sixth Session (Rule 34).

The following days for answering questions by Ministers in rotational order have been set out below during the Sixth Session :-

DEPARTMENTS

DATE OF ANSWERING QUESTIONS

Administrative Reforms, General Administration, Development, Excise, 4, 11.4.95
Labour, Law & Justice, Urban Development 4, 11.4.95

21, 28.3.95

В.	Services, Vigilance, Environment, Forest & Wildlife, Tourism, Elections, Technical Education, Education.	52. 12-4-95
C.	Food & Supplies, Public Relations, Sales Tax, Gurudwara Elections & Admn., Finance, Social Welfare and Employment.	23, 30-3-95 6, 17-4- 95
D.	Land & Building, Flood & Irrigation Industries, Med. & Public Health, Agriculture and Languages.	24, 31-3-95 7, 18-4-95
Ε.	Transport, Home, Revenue, Planning, Co-operative, Prevention of Food Adulteration, Jails, Welfare of SC/ST.	27-3-95 3, 10-4-95

(5) Notices of Questions and holding Ballots.

Under Rule 30 of the Rules of Procedure and Conduct of Business in the Legislative Assembly, not less than 12 days clear notice of questions is to be given by the Memoers and not more than TIRLE STARRED QUESTIONS on a day can be asked vide Rule 33 ibid. It has been decided that the notices of questions for the Sixth Session will be received upto the Gates given below in respect of various departments vide Col.3 and 4. The ballot there of will be held on the dates indicated against each:

S.No.	Date of Sitting	Departments	Last date of receipt of notices of questions for the Departments indicated in Col.3	Date of holding ballots for the notices of questions for determining priority for oral answers
*	_	2	1	*

1	2	3	4	
1.	28-3-95	Reforms, General Admn., Development	8-3-95 4 · / 2 7 5 upto 3 PM 15-3-95 upto 3 PM	8-3-95 at 5 PM 15-3-95 at 5 PM
	 4-4-95	Law & Justice,	22-3-95	22-3-95 at 5 PM 29-3-95 at 5 PM

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6		-3-	7.12		
19/1	29-3-95 5-4-95 12-4-95 23-3-95	Services, Vigilance Environment, Forest and Wild Life, Tourism, Elections, Yearnical Education and Education. Food & Supplies,	9-3-95 upto 3 PM 16-3-95 upto 3 PM 23-3-95 upto 3 PM 30-3-95 upto 3 PM	16-3-95	11/800
90.12	30-3-95 6-4-95 17-4-95	Finance, Employment	upto 3 PM	10-3-95 at 5 PM 16-3-95 at 5 PM 24-3-95 at 5 PM 4-4-95 at 5 PM	8.12.9
21.12	31-3-95 M	and & Building, loods, Industries edical & Public ealth, Agriculture, anguages.	10-3-95 upto 3 PM 16-3-95 upto 3 PM 24-3-95 upto 3 PM 5-4-95 upto 3 PM	10-3-95 at 5 PM 16-3-95 at 5 PM 24-3-95 at 5 PM 5-4-95 at 5 PM	1800
1/2	3-4-95 Co Pr 10-4-95 Ad	ransport, Home, evenue, Planning - operative, evention of Food alteration, Jails, lfare of SC/ST.	14-3-95 upto 3 PM 21-3-95 upto 3 PM 28-3-95 upto 3 PM	14-3-95 at 5 PM 21-3-95 at 5 PM 28-3-95 at 5 PM	800
	The Modulesti and Shi Hon'bl notice the la various para 5; The cluin cas of que	es of questions for pe received with in the caber may give notice one in a day include out Notice Question a Members may kindle of any questions departments (vide such a notice shall be move than one restion on the same state of questions are	mmediate effore of only faing Starred, is (Rule-33). Y note that in is received respect of Col.3 and 4 ll stand distribute of col.	ect. ive Unstarred if ed after of allowed.	
	repeati	of questions subscarge in substance the	equently rec	eivedion	

- The moors are requested to indicate clearly and legibly their priority on the questions.

 In case no priority is indicated, the same will be decided according to their time and receipt.
- Officer of the Assembly Secretariat.

 Members are requested to kindly make it convenient to witness the balloting of notice of questions on the dates fixed for the purpose (Rule 30(4)).

(6) Private Members' Business during the Sixth Session.

24, 31st March and 7th April, 1995 have been allotted for transaction of Private Hembers' Business during the Sixth Session. 24th and 31st March have been reserved for Mon-Official Resolution. Friday the 7th April has been earmarked for Mon-official Bills.

(7) Private Members' Resolutions

Members are informed that the Speaker has been pleased to allot 24th and 31st March, 1995 for Private Members' Resolution. The Private Members' Resolution would be received upto 1500 hours on 10th March for the resolutions to be taken up on 24th March and 20th March 1995 for Resolutions to be taken up on 31st March,1995 and balloting of the same would be done on 10th and 20th March at 1700 hours. Salloting would be held in the Room of Secretary(Vichan Sabha) on the date and time fixed for it.

A Member who wishes to move Resolution shall give the notice of his intention accordingly and shall together with the notice, submit the text of Resolution he wishes to move (Rule-85).

(8) Private Members' Bills

Members who want to give notices of the nonofficial Bills may do so by 3.00 PM on 21st March,1995. A Bill to be moved should be in proper format and in English language (as per Section 35 of the GNCT Act,1991). Each Bill should also contain a statement of Objects and Reasons, Memoranda regarding delegation of Legislative powers and financial implications, if any. In case the Bill involves appropriation of money from out of the Consolidated Fund of the Government of National Capital Territory of Delhi, the prior recommendation of the Lt. Governor is also required before it can be introduced in the Legislative Assembly (Rule 114).

(9) Attendance Register

Attendance of all the Members is invited to Rule 237 of the Rules of Procedure and Conduct of Business in the Legislative Assembly under which they have to mark attendance in the register before the meeting of the House is adjourned for the day. The attendance register is kept daily half-an-hour before the sitting in the left and right lobbies of the House. The Members are requested to kindly mark their attendance therein every day.

(10) Procedure of Notices

Attention of Members is invited to Rule 238 of the Rules of Procedure and Conduct of Business in the Legislative Assembly which reads as follows: -

- "238(1) Every notice required by the Rules shall be given in writing addressed to the Secretary and shall be left at the Table or his office during working hours.
- (2) Unless otherwise provided in these rules, a notice received in the office at hours after other than those specified in the preceding sub-rule shall be treated as given on the next opening day.
- (3) While the House is sitting, copies of the notices except of Cut Motions received under sub-rule(1) upto 4.00 PM shall be circulated by the Secretary to Members by the next day."

Every notice should be signed in ink by the Member giving the notice, indicating the division number, and the Member in capital letters and should be deposited the Assembly Notice Office.

All notices calivered in the Assembly Notice Office are date-stamped and the time of receipt is also indicated thereon.

The Assembly Notice Office is responsible for transmission of the notices to Branches/Officers concerned wit out delay. Members are therefore, requested not to deposit their notices either at the Table of the House or with any other Officer/Branch of the Assembly Secretariat.

The hours specified for the receipt of notices by the assembly Notice Office are between 9.30 hours and 1500 hours on the date mentioned for the same. Notices left at the Motice Office after 1500 hours would be treated as given at 9.30 hours on the next working day. This is not intended to preclude the Members from sending notices addressed to the Secretary by post.

Communications on different matters may not be combined in one notice or letter.

The period prescribed for some of the Notices which are frequently given by Mambers is as under:-

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1.	Questions - Starred & Unstarred	Not less than 12 clear days.			
2.	Short Notice Questions	Not less than 3 clear days.			
4.	Private Members' Resolutions Private Members' Bills	Not less than lo days.			
	- 11 dec dibers bills	Not less than days.			

(11) Visotors' Gallery Passes

Attention of members is invited to the direction issued by the Hon ble Speaker under Rule 263 of the Rules of Procedure and Conduct of Business in the Legislative Assembly with regard to admission to the Visitors Gallery. The direction inter alia provides

Passes must be submitted by 5 PM on the working day previous to the date for which the gallery passes are required. For example; applications for Gallery passes meant for sitting of the House on 21st March, 1995 will be accepted by 5 PM on the earlier working day i.e. 20th March 1995. Similarly, the applications for Gallery passes for the subsequent dates would be processed and entertained in the like manner.

The seating capacity in the Vasitors' Gallery being limited, not more than two passes shall be issued to a Member for each sitting. NO ADMISSION CARDS FOR THE VISITORS' GALLERY HILL ORDITARILY BE ISSUED ON THE SAME DAY.

(12) Parliamentary Conventions, Customs

Attention of members is invited inter alia to the following Parliamentary customs, conventions and etiquettes required to be observed by them:

- (i) The decorum and the seriousness of the proceedings of the House require that no member should shout slogans of any kind or sit on dharna in the pit of the House or stand up on the seat.
- (ii) Ruling given by the Chair should not be criticised directly or indirectly inside or outside the House.
- (iii) Display of exhibits on the floor of the House is not in order.

Parliamentary Etaquettes

- (i) A Number should keep to his usual seat while accor ssing the House.
- (ii) A member should not sit or stand with his back towards the Chair.
- (iii) A member should not approach the Chair personally in the House. He may sent chits to the officers at the Table, if necessary.

- (iv) A member should not leave the House immediately after delivering his speech; courtesy to the House requires that after finishing their speeches members resome their seats and leave the House only afterwards, if necessary.
- (v) Member should not stand in the passage of the Chamber. They should either sit down or go out.
- (vi) A member should not 'cross the floor' when the House is sitting, i.e. he should not pass between the Chair and the Nember who is speaking.
- (vii) Every mamber should resume his seat as soon as the Speaker rises to speak, or requests a member to sit lown, and also when any other member is in possession of the floor(i.e. speaking with the permission on the Chair) or has interposed in the course of the debate to raise a point of order.
- (viii) It is not in order for members, other than Ministers, to consult officials in the Officials' Gallery inside the House.

Kind co-operation of Members is solicited.

P.N. GUPTA Secretary